

ITEM NO.7

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14326/2024

[Arising out of impugned final judgment and order dated 11-09-2024 in CRLA No. 4054/2024 passed by the High Court of Judicature at Allahabad]

ANWAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 238490/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 238492/2024 - EXEMPTION FROM FILING O.T.

Date : 13-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
 HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Amol Chitravanshi, AOR
 Mr. Pragesh Mishra, Adv.

For Respondent(s) :Ms. Tulika Mukherjee, AOR
 Mr. Ajay Kumar Prajapati, Adv.
 Mr. Beenu Sharma, Adv.
 Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Although the office report dated 12.02.2025 records that report of service of notice on the respondent no.2 is awaited, learned counsel appearing for respondent-State of Uttar Pradesh submits, on instructions, that notice has duly been served on the respondent no.2 through the jurisdictional police station.
2. A document is tendered across the Bar evidencing service on the respondent no.2. The said document shall be retained with the records.
3. We are informed that the trial is on the verge of completion. The

statement of the accused under Section 313 of the Code of Criminal Procedure, 1973 has been recorded. It is also informed that the other accused have been granted regular bail by the High Court.

4. By an earlier order, the petitioner has been granted interim bail. The interim relief shall continue.
5. Leave granted.
6. Relist the criminal appeal on 27th February, 2025.
7. Developments, in the meanwhile, shall be reported on the next date.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)